

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**  
**(Office of the Registrar Judicial)**

No: 01 t 26 / HCSSC / Sgr / 2018 .

Dated: 22/01/2018


**NOTIFICATION**

Subject: National Lok Adalat on. 10.02.2018.

As per the calendar of activities for the year 2018 , issued by the Hon'ble National Legal Services Authority, a National Lok Adalat is scheduled to be held in the premises of Hon'ble High Court, Srinagar on 10.02.2018 for the amicable settlement of the following types of pending cases:-

1. Criminal Compoundable offence.
2. NI Act Cases under Section 138.
3. Bank Recovery Cases.
4. MACT Cases.
5. Matrimonial Disputes.
6. Labour Disputes.
7. Land Acquisition Cases.
8. Service Matters relating to pay and allowance and retrial benefits
9. Electricity and water bills (Excluding non-compoundable).
10. Revenue Cases (Pending in District Courts and High Courts)
11. Other Civil Cases (Rent Easmentary Rights, injuction suits, specific performance suits) etc.

In this connection, all the concerned especially Advocates, Government Departments, Different Insurance Companies, Financial Institutions, Banks and Private Litigants who are desirous of getting their pending cases amicably settled before the National Lok Adalat, are asked to furnish the particulars of their respective cases to this Registry by or before 29.1.2018 so that priority may be given to the said cases in the preparation of the cause list.

  
(Mohammad Yousuf Wani)  
Registrar Judicial  
High Court of J&K Srinagar